

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4465
ANSWERED ON:21.02.2014
DECLARATION AS SCHEDULED TRIBAL AREA IN HIMACHAL PRADESH .
Kashyap Shri Virender

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the State Government of Himachal Pradesh has submitted a proposal for declaring some parts of Sirmour district as Scheduled/Tribal Area;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a) & (b): The State Government of Himachal Pradesh had submitted a proposal for declaring the Trans Giri Area of Sirmour District as Scheduled Area.

(c): For declaring any area as Scheduled Area under Fifth Schedule of the Constitution of India, the criteria are:

- (i) preponderance of tribal population;
- (ii) compactness and reasonable size of the area;
- (iii) a viable administrative entity such as a district, block or taluka ; and
- (iv) economic backwardness of the area as compared to the neighbouring areas.

The proposal was examined with reference to the above criteria and the Govt of Himachal Pradesh had been requested for furnishing the population details of the area.